IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 324
IA-2760/2023, IA-5838/2021
IN
IB-2611(ND)2019

IN THE MATTER OF:

Mr. Dalip Narinder Gupta Sole Propeietor .... Petitioner/Applicant
Vs.
M/s Shree OM Enterprises Pvt. Ltd. .... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Liquidator : Mr. Aishwarya Adlakha, Mr. Anmol Singh, advs.
For the Respondent : Mr. G L N MURTHY ADV. To R-4 to 10 in IA-2760/2023, Mr. Naresh Khanna, Adv. R-1 & 3

ORDER

Due to paucity of time, the matter is adjourned to **07.06.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay